

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Coat Court APPLICATION NO. 10/99

OF 199

OA. 254/98

Applicant(s)

Sh. William Khapliadon Leng

Respondent(s)

Shri H. Telgam

Chief Secy, Govt of Manipur.

Advocate for Applicant(s)

Mr. B. K. Singh

Mr. P. Kalita

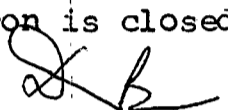
Mr. Y. N. Singh

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This Coat Court petition is filed by applicant Advocate with a Prayer for Coat Court Proceeding against the Co-Defendants for non-compliance of the Hon'ble Tribunal order dtd. 15 Feb March 98.</p> <p>Service before Hon'ble Court for further orders.</p> <p>Section Officer</p>	<p>5.5.99</p> <p>nkm</p> <p>6/5/99</p> <p>30-6-99</p>	<p>Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman</p> <p>Hon'ble Mr G.L. Sanglyine, Administrative Member</p> <p>Issue notice returnable by 14.6.99. Let the case be listed on 14.6.99.</p> <p>Member</p> <p>Vice-Chairman</p> <p>The applicant has not taken any steps. For the ends of justice we grant 2 weeks time. Let this case be listed on 16-8-99 for orders.</p> <p>Member</p> <p>Vice-Chairman</p>

1m

11/7/99

Notes of the Registry	Date	Order of the Tribunal
<p><u>11-5-99</u></p> <p>Notice prepared and sent to D. Section for issuing of the same to the Contemnners Through Regd. post with A/D.</p> <p>20 Notice issued to the respondents vide D.No. 1377 dtd-11.5.99</p> <p>20 11.5.99</p> <p><u>14-6-99</u></p> <p>Bench is not available therefore adjourned before the Bench.</p> <p><u>29-6-99</u></p> <p>Service reports are still awaited.</p> <p>20 Notice duly served on R.No-1.</p> <p>20 29.6.99</p> <p><u>27/8/99</u></p> <p>Copies of the order have been sent to the D/Sec. for issuing the same to the parties through Regd. with A/D.</p> <p>48</p>	<p>16-8-99</p> <p>1m MS 19/8/99</p>	<p>Mr. B.K. Singh learned counsel for the petitioner informs this Tribunal that the order dated 15th March 1998 passed by this Tribunal has since been complied with.</p> <p>Heard Mr. P. Bora learned counsel appearing on behalf of the Government of Manipur. On hearing counsel for the parties I feel that there is no ground to proceed with the contempt Petition. Accordingly, contempt Petition is closed.</p> <p> Vice-Chairman</p>